

108
BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.201/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th January 2018, 10.30 A.M

Name of the Company		Sunrise Stock Broking Pvt.Ltd.-Versus-Sangamyog Commercial Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

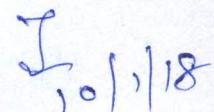
1 Shaunak Ghosh
Basabraj Chakraborty

Petitioner


10/1/18

Tapas Mallick

IRP

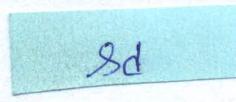

10/1/18

ORDER

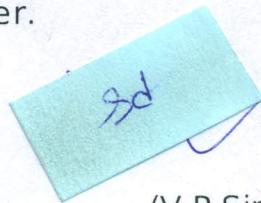
Ld. Interim Resolution Professional (IRP) as well as Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

In compliance of our order dated 20/12/2017 is present in Court. He has informed that he has received the order for initiation of corporate insolvency resolution process. IRP is directed to proceed in accordance with Rules and Regulations of the Insolvency and file Progress Report within 15 days from today.

List it on 12/02/2018 for further order.


Sd

(Jinan K.R.)
Member (J)


Sd

(V.P.Singh)
Member (J)